

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.4139/2019**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.13.11.2019/NCLAT/UR/1587**

**In the matter of:**

Subhlaxmi Compusis Pvt. Ltd. .... Appellant

Versus

IDFC First Bank Ltd. & Ors. .... Respondents

Appearance: Mr. Pankaj Jain, Advocate for the Appellant.

**16.12.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 13.11.2019 and the Office after scrutiny of the Memo of Appeal on 15.11.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 12.12.2019. It is stated in the Interlocutory Application (IA) that Junior Advocate for the Appellant went on leave without re-filing the Appeal because of his personal reason, thereafter he forgot to refile and misplaced the appeal paper book, which could only be traced out on 10<sup>th</sup> December, 2019. Hence, there is delay of 20 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 17.12.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar